

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 1895
ANSWERED ON 14.12.2023

DEMOLITION OF MADRASA

1895. SHRI ABDUL KHALEQUE:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Minority Commission received any complaint regarding the demolition of a madrasa at Kabaitary of Bongaigaon district in Assam in August 2022;
- (b) if so, whether the commission examined the complaint on its own or did according to Report submitted by the State Government and if so, the details thereof;
- (c) whether there is an angle of terrorism involved in terms of recovery of arms or involvement of the arrested person with any terrorist organisation; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d): Yes Sir. The National Commission for Minorities (NCM) received a communication dated 05.09.2022 from Hon'ble MP, Lok Sabha, Shri Abdul Khaleque, regarding the demolition of Madrasa at Kabaitary, Bongaigaon district in Assam. The Commission exercised its jurisdiction in accordance with the provisions of the NCM Act, 1992 and sought a status report from Government of Assam in the matter.

The report of the Government of Assam states that the structures at the Madrasa were found to be hazardous to public and unsafe for human habitation. The structures were demolished under Section 26(2) of Disaster Management Act, 2005 read with Sections 34(C), 34(K) and 34(M) of the said Act. Further, according to information from Goalpara Police, one of the Assistant teachers of the said Madrasa was arrested in connection with Case No. 105/2022 under Section 121/121(A)/ 120(B) Indian Penal Code read with Section 18/ 18(B)/ 19/ 20 of the Unlawful Activities (Prevention) Act. Sufficient evidence has been collected of his involvement with anti-national elements, namely ABT (Ansarullah Bangla Team) affiliated with AQIS (Al-Qaeda in the Indian Sub-continent).
